

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
AT CHENNAI**

ORIGINAL APPLICATION No. 75 of 2024 (SZ)  
[Earlier O.A. No. 765 of 2023 (PB)]

**IN THE MATTER OF:**

**Md.Naheem Pasha**

...Applicant

-Vs-

**1) Mancherial District Collector others**

... Respondents

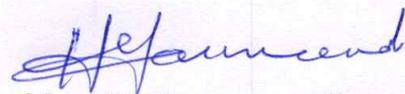
**REPORT OF THE MANCHERIAL MUNICIPAL COMMISSIONER**

**(MANCHERIAL) - R3**

<b>S.NO.</b>	<b>Date</b>	<b>Description</b>	<b>PG.NO.</b>
1.	02.02.2026	Report of the 3 <sup>rd</sup> Respondent - Mancherial Municipal Commissioner	1
2.	01.04.2024	<b>Annexure - I</b> Report of the Joint Committee Constituted by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 765 of 2023	16
3.	08.01.2026	<b>Annexure - II</b> Letter issued by the District Collector, Mancherial to the 3 <sup>rd</sup> Respondent	21
4.	-	<b>Annexure - III</b> Public Awareness Program Schedule submitted by the 3 <sup>rd</sup> respondent - Mancherial Municipal Commissioner	25
5.	-	<b>Annexure - III</b> Details of Grievance Redressal Mechanism established by the 3 <sup>rd</sup> respondent - Mancherial Municipal Commissioner	27

Place: Chennai

Date: 04.02.2026



Mrs. H. Yasmeen Ali,

Standing Counsel for 3<sup>rd</sup> Respondent.

**SUBMISSION OF REPORT TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN O.A. 75 OF 2024 (SZ) [Earlier OA No.765 of 2023(PB)].**

**1. INTRODUCTION**

The Mancherial Municipal Corporation respectfully submits this Compliance Report to the Hon'ble National Green Tribunal in response to the Original Application No. 75 of 2024 (SZ) concerning environmental hazards (smoke, toxic fumes, and stench) emanating from the Andalamma Colony Municipal Solid Waste (MSW) dumping yard.

This Report outlines:

1. Actions undertaken by the Corporation since the Joint Committee's inspection and recommendations dated 09.09.2024
2. Response from the District Collector's office regarding alternate site allocation
3. Enhanced management and operational measures being implemented at the Andalamma Colony dumping yard
4. Compliance roadmap with MSW Management Rules, 2016, and NGT directions
5. Bio-mining progress and timeline for legacy waste remediation

**2. BACKGROUND**

The Andalamma Colony dumping yard in Mancherial Municipality has been managing approximately 45 Metric Tonnes (MT) of Municipal Solid Waste per day since 2000 over a 2.00 acre land parcel. Environmental concerns raised regarding smoke, toxic fumes, fire incidents, and stench have been examined by the Joint Committee constituted by the Hon'ble NGT vide Original Application No. 765 of 2023 (PB).

The Joint Committee's inspection on 01.04.2024 and subsequent recommendations have formed the basis for remedial measures and operational improvements now being implemented by the Corporation.

**3. DISTRICT COLLECTOR'S RESPONSE ON ALTERNATE SITE ALLOCATION**

**3.1 Land Availability Assessment**

The District Collector, Mancherial, vide letter dated 08.01.2026 (Rc.No.D4A/2151/2025), has reported the following findings after conducting a detailed land identification survey through the Revenue Divisional Officer (RDO), Mancherial:

### **Key Findings:**

a. **No Suitable Government Land Available:** After verification by the Tahsildars of Mancherial and Hazipur Mandals, it has been confirmed that there is no suitable Government land available for establishment of a modern, scientifically engineered Municipal Solid Waste Management and Disposal Facility in the Mancherial Municipal Corporation area.

b. **Previous Site Attempts Unsuccessful:**

- **Hazipur Mandal Site:** A 4-acre land parcel identified in Pocham Pahad village shivar could not be developed due to objections from local villagers (NIMBY – Not In My Backyard Syndrome).
- **Andalamma Colony Upgrade:** Resistance from local residents prevented upgrading the existing site into a proper processing facility.

c. **NIMBY Resistance as Structural Challenge:** The District Collector has acknowledged that due to rapid urbanization and competing interests in land-use decisions, any attempt to select a piece of land for a dumping yard will invite strong resistance from local residents, regardless of the location selected.

d. **Pre-existing Awareness:** The Collector has noted that present residents of Andalamma Colony were aware of the already existing dumping yard before house site pattas (land deeds) were granted to them.

### **3.2 District Collector's Recommendation**

Given the above situation, the District Collector has advised the Corporation to take appropriate steps for utilizing the existing dumping yard at Andalamma Colony for managing Municipal Solid Waste while duly following:

- The Municipal Solid Waste Management Rules, 2016
- Applicable regulatory compliances and environmental standards
- Remedial measures and monitoring protocols

#### **4. CORPORATION'S POSITION AND RESPONSE**

The Municipal Corporation of Mancherial generates a total of 45 metric tons of waste from 36 wards in the Mancherial area.

In Mancherial area, 40 Nos of Swachh trolleys and 15 tractors visit every household to collect wet and dry waste, in which 36 swachh trolleys are with closed top and other 4 swachh trolleys and all tractors are with open top. All Swachh trolleys in the Mancherial area of the Municipal Corporation are divided into sections in each trolley for collecting wet and dry waste. The collected waste is transported to the dumping yard located in Andalamma Colony. During transportation, the tops of the Swachh trolleys and tractors are covered with polythene sheets for which open top trolleys to prevent waste from falling onto the road.

At the dumping yard in Andalamma Colony, the transported municipal solid waste is further segregated and processed at a capacity of approximately 12 metric tonnes per day. Additionally, the local body has proposed to enhance processing capacity to cover 100% of the generated waste by procuring the required machinery and equipment under the Swachh Bharat Mission (SBM) 2.0. funding mechanism. The separated plastic, paper, and other dry waste materials are taken away by waste pickers present at the dumping yard. The remaining wet waste is processed through composting.

The Mancherial Municipal Corporation acknowledges the District Collector's findings regarding the non-availability of suitable Government land and the practical challenges posed by NIMBY resistance. The Corporation accepts that continuing operations at the Andalamma Colony dumping yard, with enhanced management and environmental safeguards, is the most pragmatic solution available in the current circumstances.

#### **4.1 Justification for Continuing Operations at Andalamma Colony**

##### **a. Absence of Viable Alternatives:**

Given the unavailability of Government land and the resistance from local communities to alternative site identification, the Corporation has no other immediate option but to continue managing MSW at the existing Andalamma Colony site. Relocation to a new site is not operationally feasible in the foreseeable future.

### **b. Operational Continuity:**

Sudden discontinuation of MSW dumping would result in:

- Accumulation of waste in municipal streets and public areas
- Severe public health hazards
- Environmental pollution
- Violation of sanitation obligations to residents

### **c. Pragmatic and Compliant Approach:**

The Corporation commits to operating the Andalamma Colony dumping yard in full compliance with the Municipal Solid Waste Management Rules, 2016, and implementing all enhanced environmental safeguards and operational measures as recommended by the Joint Committee and approved by regulatory authorities.

## **5. ENHANCED MANAGEMENT MEASURES AT ANDALAMMA COLONY DUMPING YARD**

To address the environmental concerns raised in the petition and to ensure compliance with regulatory standards, the Corporation is implementing the following enhanced measures:

### **5.1 Fire Prevention and Management**

#### **a. Fire-Fighting Infrastructure:**

- Installation and maintenance of 2 water tankers permanently stationed at the dumping yard on standby
- Functional borewell with 24×7 water availability for fire suppression
- Installation of additional fire-fighting vehicles and equipment (as per Joint Committee recommendations to increase vehicles ahead of summer season)
- Coordination with nearest fire station (contact details maintained by on-site watchman)

#### **b. Fire Prevention Protocols:**

- Round-the-clock vigilance by trained watchmen posted shift-wise (24×7 coverage)
- Regular patrolling to prevent unauthorized access and activities by miscreants

- Strict enforcement of no-smoking and fire-safety protocols within dumping yard
- Immediate response mechanism to fire incidents

## **5.2 Waste Management and Segregation**

### **a. Source Segregation:**

- Enforcement of waste segregation at source from households and commercial establishments
- Implementation of door-to-door waste collection with segregation (wet, dry, hazardous)
- Awareness campaigns among residents regarding waste segregation

### **b. Waste Management at Dumping Yard:**

- Strict segregation of incoming MSW to separate recyclables, compostable matter, and inert waste
- Diversion of segregated waste to appropriate processing facilities:
  - Compostable waste: sent for composting/bio-methanation
  - Recyclables: sent to authorized recycling units
  - Inert waste: utilized for road construction/landscaping
  - Only residual waste sent to dumping yard

### **c. Waste Reduction Initiatives:**

- Promotion of home composting among residents to reduce MSW burden on dumping yard.
- Encouragement of community-level composting units.
- Regular awareness programs on waste reduction, reuse, and recycling (3Rs).

## **5.3 Odour Control and Air Quality Measures**

### **a. Tarpaulin Covering:**

- Daily covering of fresh waste with tarpaulin sheets to prevent direct exposure to air
- Compaction of waste to reduce surface area
- Regular maintenance and replacement of tarpaulin

**b. Bio-Enzyme Spraying:**

- Regular application of bio-enzymes for odour neutralization at the dumping yard
- Use of approved microbial formulations to control putrefaction and foul smell
- Frequency of application: as per technical recommendations (minimum twice per week, or more during summer/monsoon)

**c. Air Quality Monitoring:**

- Installation and operation of air quality monitoring stations at the dumping yard and surrounding areas
- Regular testing for particulate matter (PM2.5, PM10), NO<sub>x</sub>, SO<sub>x</sub>, and other pollutants
- Submission of monitoring reports to TSPCB at prescribed intervals
- Action plan if air quality parameters exceed prescribed standards

**5.4 Leachate Management****a. Leachate Collection System:**

- Installation of proper drainage systems at the dumping yard for leachate collection
- Construction of leachate collection channels and settling tanks
- Treatment of collected leachate as per MSW Management Rules, 2016

**b. Groundwater Protection:**

- Regular groundwater quality monitoring at prescribed locations
- Maintenance of records and submission of reports to TSPCB
- Prompt remediation if any contamination is detected

**c. Surface and Run-off Management:**

- Construction of proper drainage berms and channels to divert surface run-off away from dumping yard
- Prevention of run-off from entering water bodies, streams, rivers, lakes, or ponds
- Erosion control measures and slope stability maintenance

## **5.5 Site Management and Infrastructure**

### **a. Boundary Demarcation and Fencing:**

- Maintenance of perimeter fencing of minimum 2 meters height as per CPCB guidelines
- Proper gates with signage indicating the dumping yard and fire hazard warnings
- Prevention of unauthorized entry

### **b. Site Facilities:**

- Maintenance of office facilities and administrative structures
- Provision of safe drinking water and sanitation facilities for workers
- Adequate lighting arrangements for operations during night hours
- First-aid and medical facilities for workers and emergency responders

### **c. Weighbridge and Entry/Exit Control:**

- Functional weighbridge for monitoring quantity of MSW brought to the site
- Proper vehicle inspection upon entry and exit
- Record maintenance of daily MSW quantity received
- Data sharing with TSPCB as per reporting requirements

### **d. Green Belt and Landscaping:**

- Development and maintenance of green belt of minimum 20 meters width around the dumping yard boundary
- Plantation of suitable trees and vegetation to act as natural buffer
- Maintenance of landscaping as ongoing responsibility

## **5.6 Environmental and Health Monitoring**

### **a. Biological Monitoring:**

- Regular health monitoring of surrounding residents (quarterly or bi-annual surveys)
- Medical camps for health screening in nearby residential areas
- Coordination with District Health Department for health impact assessment

**b. Environmental Monitoring:**

- Regular inspection and monitoring of soil quality at and around the dumping yard
- Surface water quality monitoring if water bodies are present in proximity
- Ambient air quality monitoring (as mentioned in Section 5.3.c)
- Comprehensive environmental audit at least once per year by accredited agencies

**c. Regular Site Inspections:**

- Monthly inspections by Municipal Commissioner or authorized representative
- Quarterly inspections by TSPCB officials
- Annual comprehensive audit by independent environmental consultants

**6. BIO-MINING AND LEGACY WASTE REMEDIATION**

**6.1 Progress of Bio-Mining Operations**

The Telangana State Pollution Control Board (TSPCB) vide Consent for Establishment (CFE) dated 31.01.2023 has approved remediation and reclamation of legacy dumpsite through bio-mining of Mancherial Municipality's Andalamma Colony dumping yard.

**Current Status:**

Bio-mining work has already commenced as per the approved action plan and completed it on September 2025 (as per original TSPCB timeline)

**6.2 Bio-Mining Methodology**

The bio-mining process involved:

- Excavation of legacy waste and segregation
- Removal of plastic, metal, and other inert materials for recycling/disposal
- Bio-degradation of organic matter through composting/bio-methanation
- Preparation of land for scientific landfill operations or alternative uses

## **7. REGULATORY COMPLIANCE ROADMAP**

### **7.1 MSW Management Rules, 2016 Compliance**

The Corporation commits to full compliance with the following provisions of the Municipal Solid Waste Management Rules, 2016:

#### **a. Landfill Site Specifications:**

- Design and maintenance of landfill as per CPCB guidelines
- Proper compaction and layering of waste
- Daily cover and final cover arrangements
- Leachate and groundwater management (as detailed in Section 5.4)

#### **b. Waste Processing and Segregation:**

- Source segregation as per prescribed methods
- Diversion of compostable waste to composting facilities
- Recycling of recyclable materials
- Management of hazardous and special waste as per prescribed methods

#### **c. Record Maintenance and Reporting:**

- Daily records of MSW quantity received
- Monthly reports to TSPCB
- Annual reports and performance assessment
- Coordination with Municipal Commissioner and District Administration

#### **d. Worker Safety and Health:**

- Provision of safety equipment (helmets, gloves, masks, safety shoes)
- Regular health monitoring of workers
- Occupational health and safety training
- Emergency medical facilities

### **7.2 TSPCB Liaison and Regulatory Interface**

The Corporation maintains regular liaison with TSPCB for:

- Consent conditions compliance (CFE/CfO)
- Submission of bio-mining progress reports
- Air, water, and soil quality monitoring data
- Environmental audit reports
- Prompt remediation of non-compliances, if any

### **7.3 CPCB Guidelines and Standards**

All operations at the Andalamma Colony dumping yard are being aligned with CPCB guidelines for:

- Landfill site design and engineering standards
- Environmental monitoring and reporting
- Leachate and groundwater management
- Air and noise quality standards
- Hazardous waste handling (if applicable)

## **8. FINANCIAL AND RESOURCE ALLOCATION**

### **8.1 Budget Allocation for Enhanced Measures**

As per instructions of the C&DMA, Municipal Administration, we are procuring machinery and equipment for processing of municipal solid waste under SBM(2.0). The Corporation has allocated and budgeted funds for:

- a. Procurement of Machinery and equipment: Purchase of machinery and equipment for processing solid waste in a scientific manner.
- b. Fire-Fighting Infrastructure: Purchase and maintenance of additional fire-fighting vehicles, equipment, and materials
- c. Operational Supplies: Tarpaulins, bio-enzyme solutions, cleaning materials, worker safety equipment, and consumables
- d. Personnel: Training and recruitment of additional personnel for 24×7 site management and monitoring
- e. Consultant Services: Engagement of environmental consultants for regular audits and monitoring

## 8.2 Central/State Funding Schemes

The Corporation will pursue available funding under:

- AMRUT (Atal Mission for Rejuvenation and Urban Transformation): For urban infrastructure including MSW management
- State Government Schemes: Any additional assistance from Telangana State Government for waste management

The District Collector's office is requested to facilitate access to these funding schemes as necessary.

## 9. PUBLIC AWARENESS AND COMMUNITY ENGAGEMENT

### 9.1 Awareness Campaigns

The Corporation is conducting and will continue:

- a. Regular awareness programs in residential colonies regarding waste segregation, fire safety, and environmental protection
- b. School and community engagement programs promoting waste reduction and environmental consciousness
- c. Regular updates to residents about improvement measures at the dumping yard

### 9.2 Grievance Redressal

The Corporation has established:

- a. 24×7 Grievance Hotline: For residents to report any environmental hazards or operational concerns
- b. Monthly Community Feedback Sessions: Dialogue with residents and local stakeholders regarding dumping yard operations
- c. Prompt Response Protocol: Grievances to be addressed within prescribed timelines with documentation

## 10. MONITORING AND REPORTING

### 10.1 Internal Monitoring

The Corporation conducts:

- Daily operational monitoring by site supervisor and watchman
- Weekly reports to Municipal Commissioner

- Monthly comprehensive inspection reports

### **10.2 External Monitoring**

The Corporation coordinates with:

- TSPCB: Quarterly inspections and environmental compliance verification
- District Administration: Monthly reviews and coordination
- Independent Consultants: Annual environmental audit by accredited agencies
- This Tribunal: Periodic compliance reports as directed

### **10.3 Reporting Schedule**

The Corporation will submit to the Hon'ble NGT:

a. Monthly Reports: Progress on bio-mining, operational improvements, and environmental monitoring data

b. Quarterly Reports: Comprehensive compliance reports covering all sections of this Report

c. Annual Reports: Detailed annual compliance and environmental impact assessment

d. Special Reports: Ad-hoc reports on any incidents, non compliance, or significant developments

## **11. CONTINGENCY MEASURES**

### **11.1 Fire Management Contingency**

In case of fire incidents:

- Immediate activation of on-site fire suppression systems (water tankers, borewell)
- Rapid notification to District Fire Services
- Evacuation of workers and residents from immediate vicinity if necessary
- Post-incident investigation and corrective measures
- Detailed incident report to TSPCB and this Tribunal

### **11.2 Environmental Pollution Contingency**

In case of air or water quality exceedance:

- a. Immediate identification of cause
- b. Implementation of corrective measures (increased tarpaulin coverage, enhanced bio-enzyme spraying, operational adjustments)
- c. Escalation to TSPCB and District Administration
- d. Third-party verification of remediation

### **11.3 Health Emergency Contingency**

In case of health hazards to surrounding residents:

- a. Coordination with District Health Department and hospitals
- b. Medical camps and health monitoring intensification
- c. Environmental and operational investigation
- d. Prompt reporting to this Tribunal

## **12. JURISDICTIONAL AND LEGAL ACKNOWLEDGMENT**

The Corporation acknowledges:

1. The jurisdiction and directions of the Hon'ble National Green Tribunal
2. The applicant's legitimate environmental concerns and right to a pollution-free environment
3. The statutory obligations under MSW Management Rules, 2016, and other environmental laws
4. The need for sustainable, scientifically managed waste handling practices
5. The imperative to protect public health and environmental quality

The Corporation commits to full compliance with all orders and directions of this Tribunal and undertakes to implement all measures outlined in this Report in letter and spirit.

## **13. CONCLUSION**

Given the practical constraints of NIMBY resistance and non-availability of Government land for alternate site development, the Mancheri Municipal Corporation commits to:

1. **Optimized Operations:** Continue MSW management at Andalamma Colony with all enhanced environmental safeguards as detailed in this Report
2. **Regulatory Compliance:** Full adherence to MSW Management Rules, 2016, CPCB guidelines, and TSPCB conditions

3. Continuous Improvement: Regular monitoring, audit, and upgradation of facilities and practices
4. Transparency: Regular reporting to this Tribunal and regulatory authorities
5. Community Protection: Prioritization of public health and environmental protection through all operational measures

The Corporation respectfully submits that this pragmatic and comprehensive compliance approach is the most viable solution to address the environmental concerns while ensuring uninterrupted waste management services to the citizens of Mancherial.

The Corporation further requests the Hon'ble Tribunal to:

1. Approve the continued operations at Andalamma Colony dumping yard with the enhanced management measures outlined herein
2. Direct TSPCB to monitor and verify compliance with prescribed environmental standards
3. Extend necessary support to the Corporation in accessing central and state funding for enhanced waste management infrastructure
4. Monitor bio-mining progress and timeline for legacy waste remediation
5. Continue oversight of the Corporation's compliance through periodic progress reports

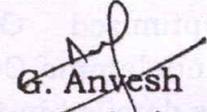
**ENCLOSURES:**

1. Copy of District Collector's Letter dated 08.01.2026 (Rc.No.D4A/2151/2025) regarding non-availability of alternate Government land
2. Photographs of current site facilities (as on date)
3. Public Awareness Program Schedule
4. Grievance Redressal Mechanism Details.

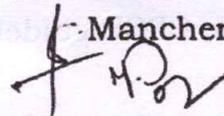
Respectfully submitted,

**Date:** 29.01.2026

**Place:** Mancherial

  
G. Anvesh  
Commissioner

Mancherial Municipal Corporation  
Mancherial, Telangana



**CERTIFICATION**

I, G.Anvesh, Commissioner, Mancherial Municipal Corporation, hereby certify that the facts and figures mentioned in this Compliance Report are true and accurate to the best of my knowledge and belief. I undertake to abide by all orders and directions of the Hon'ble National Green Tribunal and implement the measures outlined in this Report in full compliance with applicable laws and regulations.

~~G.Anvesh~~  
~~Commissioner~~  
Municipal Corporation  
Mancherial

**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN O.A. 765 OF 2023 BASED ON THE LETTER PETITION RECEIVED REGARDING LARGE AMOUNT OF SMOKE AND TOXIC FUMES FROM ANDALAMMACOLONY DUMPING YARD, MANCHERIAL TOWN.**

It is to submit that the Hon'ble NGT, New Delhi has registered an Original Application (OA) viz., No 756 of 2023 on the basis of the letter petition received regarding large amount of smoke and toxic fumes from the Andalamma colony dumping yard, Mancherial town.

It is alleged that Mancherial Municipality has no garbage dumping yard and can't find a place to set it up. The DRCC was converted into dumping yard and the garbage is catching fire during the summer emitting smoke which is spreading for a kilometer. Stench emanating from the dump yard is bothering the people.

The above case came up for hearing before the Hon'ble NGT (PB) on 24.01.2024 and the Tribunal has constituted a Joint Committee comprising of Representatives from the following Offices:

- I. **Telangana State Pollution Control Board**
- II. **Municipal Commissioner, Mancherial and**
- III. **District Collector, Mancherial.**

The Hon'ble NGT directed the Joint Committee to verify the factual position and suggest appropriate remedial action. It was directed to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law.

Further, it was directed that the matter shall be listed before the Southern Zone Bench of the Tribunal at Chennai.

Accordingly, a Joint Committee was constituted with the following members:

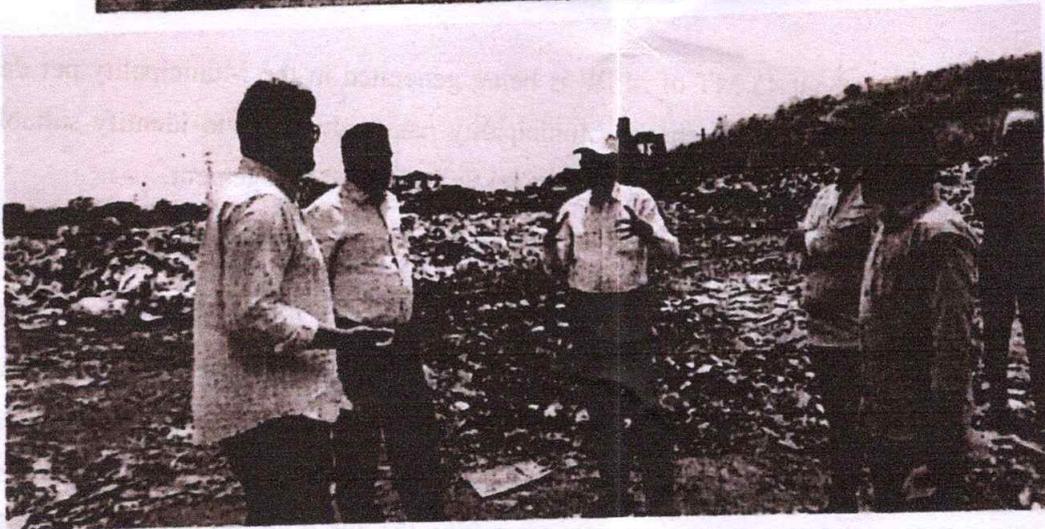
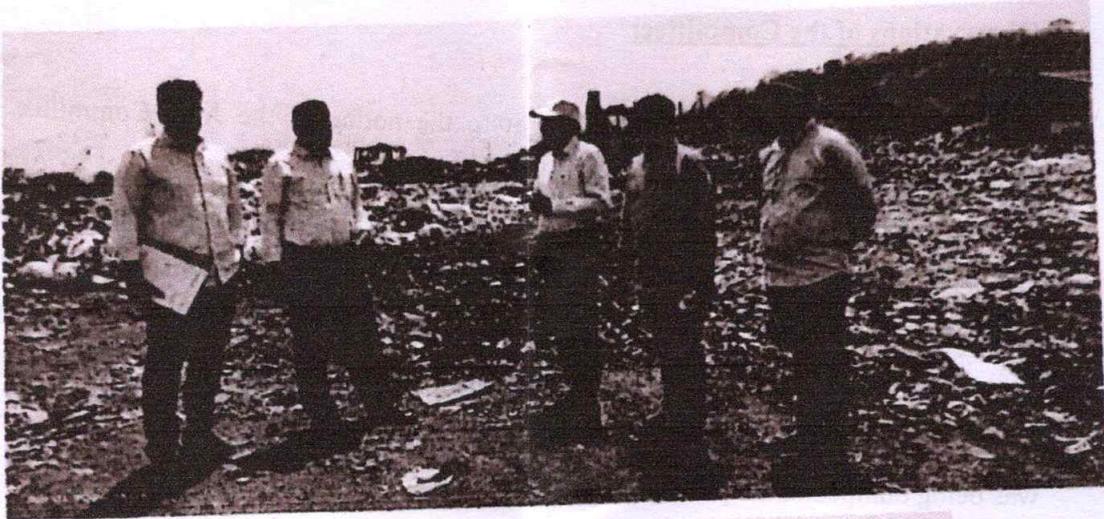
1. **B. Rahul, IAS, Additional Collector (Local Bodies) (Representative of District Collector, Mancherial)**
2. **A. Maruthi Prasad, Municipal Commissioner, Mancherial Municipality**
3. **Sri G Hanumantha Reddy, Joint Chief Environmental Engineer, Zonal Office, RC Puram, Telangana State Pollution Control Board**

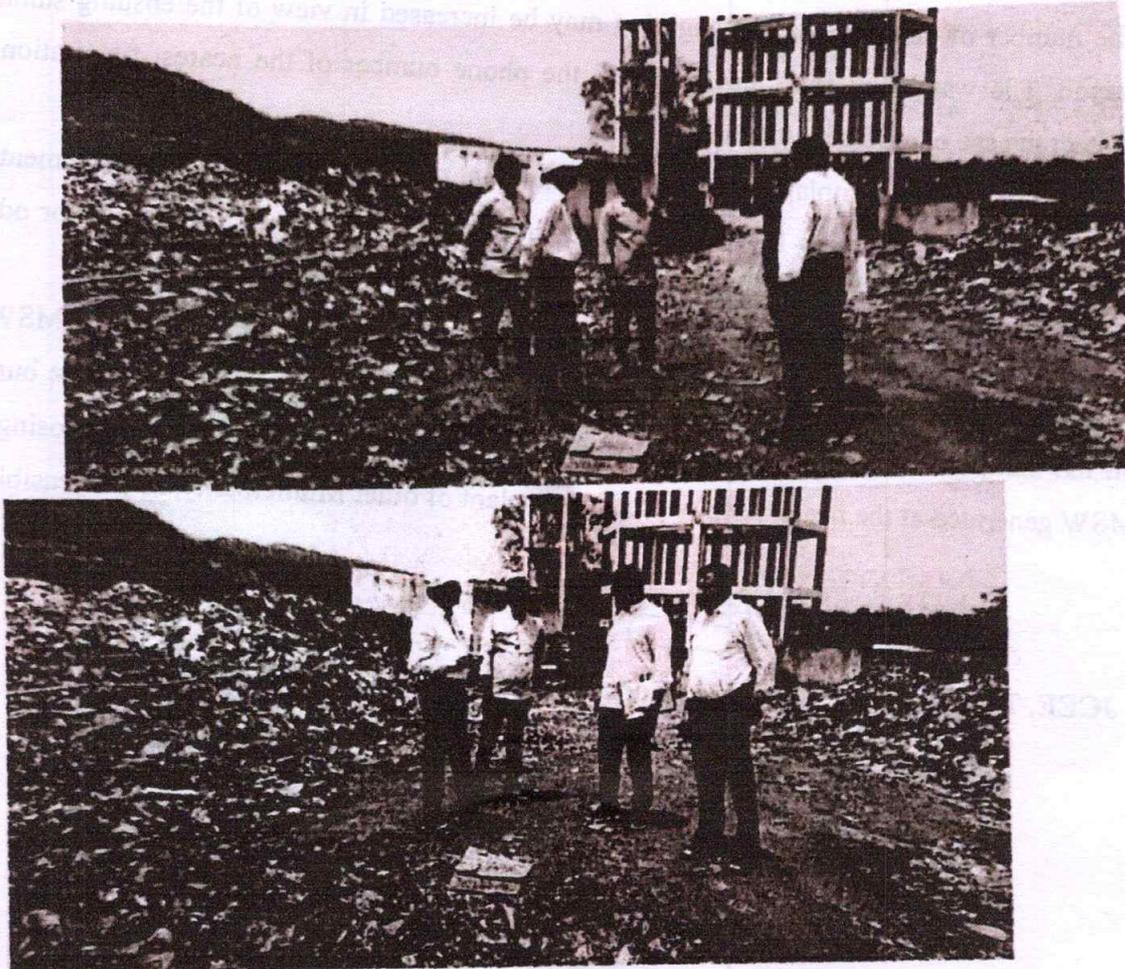
As per the directions of the NGT, On 01-04-2024 the Joint Committee has conducted inspection of the area alleged in the petition to ascertain the facts and the following report is submitted

**Observations of the Committee:**

1. During the site inspection, it was brought to the notice of the Joint Committee that the Municipal Solid Waste (MSW) is being dumped at the 2.00 acre land parcel in Andalamma Colony, Ward 9, Mancheri Municipal Corporation since 2000. Efforts were made to establish Municipal Solid Waste Processing facility at 4 acres of land parcel identified in Hazipur Mandal, Pocham Pahad village shivar but in view of objection from the villagers, the same could not be established. Resistance from locals was also faced while trying to establish plant at Andalamma Colony of Old Mancheri. In view of having no other option, the MSW was being dumped in the present place.
2. It was informed that, about 45 MT of MSW is being generated in the Municipality per day and as a permanent solution, Mancheri Municipal Corporation has made effort to identify suitable Land in another place for establishment of municipal Solid waste Management.
3. During inspection of the dump yard at Andalamma Colony on 01.04.2024 at 12:30 PM, no fires/ smoke was observed emanating from the dump yard. A working borewell is noticed at the site and it was informed that it is being used to douse the fires. Also, 2 noof water tankers were stationed on stand-by to immediately douse the fires, if any. Further, the concerned officials have informed that certain miscreants are setting the dump on fire to cause unrest in local inhabitants to prevent which a watchman has been stationed shift wise 24 x 7 at the dump yard.

**Photographs:**





4. The Committee further interacted with the applicant Sri.MD. Nayeem Pasha,local residents and establishments.
5. The Telangana State Pollution Control Board has issued Consent for Establishment (CFE) on 31.01.2023 for Remediation and Reclamation of legacy dumpsite through Bio mining of of Mancherial Municipality, Andalamma Colony. As per the time bound action plan, it is estimated that the site shall be biominined by end of September Month 2024 and work has already started

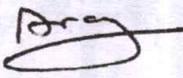
#### **I. Concluding Remarks**

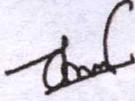
**Based on the field observations and interactions, the following concluding remarks are submitted:**

1. The Municipality is presently dumping the MSW in view of its continued efforts to set up MSW processing plants being objected by local residents due to NIMBY (Not in My Back Yard) Syndrome. However, steps will be taken to identify suitable land in another place to establish a Municipal Solid Waste Treatment & Disposal facility within 3 months.

2. The number of vehicles for fire fighting may be increased in view of the ensuing summer season. The watchman shall also maintain the phone number of the nearest fire station to contact in case of emergency, if any.
3. In view of stench complaint from the surrounding residents, feasibility of implementing measures such as covering the fresh waste using tarpaulin, spraying bio-enzymes for odour neutralizing etc may be looked into.
4. In view of setting up the MSW processing plant shall take time, segregation of MSW at source shall be ensured along with encouraging home composting etc., to reduce the burden on the dump-yard till such time. The Municipality shall look into solution of disposing the MSW generated at the nearest MSW processing plant of other Municipality, as per feasibility.

JCEE, TSPCB

  
**Municipal Commissioner,  
 Mancherial**

  
**Additional Collector,  
 Local bodies,  
 Mancherial District.**

**GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT**

Rc.No.D4A/ 2151 /2025

Office of the Collector,  
Mancherial, Dt: 08.01.2026.

To  
The Commissioner,  
Mancherial Municipal Corporation.  
Sir,

**Sub: Land Alienation - Mancherial Municipal Corporation - Solid waste Management - Request for allocation of alternate feasible site for Municipal Solid Waste (MSW) Management and disposal facility for Municipal Corporation - Report received from RDO, Mancherial - Reg.**

- Ref:** 1. The Commissioner, Mancherial Municipal Corporation, Lr. No. F1/417/SWM/MMC/2025 Dt: 29.12.2025.  
2. This Office Rc.No.D4A/2151/2025, Dt:30.12.2025.  
3. RDO, Mancherial Lr.No.B/592/2026, Dt:08 .01.2026.

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I Invite attention to the references cited, wherein vide reference 1<sup>st</sup> cited, it has been informed that Municipal office is currently managing Municipal Solid Waste (MSW) of approximately 45 Metric Tonnes (MT) per day at the Andalamma Colony dumping yard, which is a 2.00 acre land parcel. This temporary dumping yard has been in operation since 2000 and has become unsustainable and problematic due to the following reasons:

- a. **Environmental and Health Hazards:** The present dumping yard is generating large amounts of smoke and toxic fumes, particularly during the summer season, causing environmental pollution and affecting the health of surrounding residents.
- b. **Fire Incidents:** Despite preventive measures, uncontrolled re incidents are recurring, which pose re hazards and emit noxious smoke across the locality, spreading for distances of up to one kilometer.
- c. **Stench and Odour Complaints:** Persistent complaints from residents regarding foul smell and stench emanating from the dumping yard.
- d. **Regulatory Compliance:** The current arrangement does not align with the Municipal Solid Waste Management Rules, 2016, and the Hon'ble National Green Tribunal (NGT) has

mandated the Municipality to secure a proper MSW Management and Disposal Facility.

It has been further informed that the Ministry of Housing and Urban Affairs, Government of India, and the Hon'ble National Green Tribunal (NGT) have directed all Municipal Corporations to establish scientifically designed sanitary land facilities with proper environmental safeguards. This is further reinforced by:

- a. Municipal Solid Waste Management Rules, 2016 (as per Ministry of Environment, Forest and Climate Change)
- b. The Joint Committee's report (dated 09.09.2024) recommends urgent identification and finalization of suitable land for a proper MSW Treatment and Disposal Facility within three months.

The Corporation has made consistent efforts to identify and establish MSW processing facilities at alternative locations:

- a. **Hazipur Mandal Site:** A 4-acre land parcel was identified in Hazipur Mandal, Pochampahad village shivar, but the establishment of the facility could not proceed due to objections from local villagers (NIMBY - Not In My Backyard Syndrome).
- b. **Andalamma Colony Site:** Resistance from local residents was also encountered when efforts were made to upgrade the existing Andalamma Colony dumping yard into a processing facility.

Due to these constraints and the lack of alternative sites, the Corporation has had no option but to continue dumping MSW at the current unsuitable location, which is now unsustainable.

Hence, the Corporation has proposed the following specifications for the alternate MSW Management and Disposal Facility site:

**a. Location and Area:**

- Minimum area: 4-5 acres of land
- Preferably located at a reasonable distance from residential areas (minimum 500 meters from nearest habitation)
- Accessible via all-weather roads suitable for MSW collection vehicles

**b. Topographical and Geological Characteristics:**

- Land with gentle slope for effective drainage
- High clay content in subsoil (minimum 1-2 meters) for proper impermeability

- Low groundwater contamination potential
- Away from water bodies, ponds, and natural water courses

**c. Environmental and Location Criteria:**

Distance from educational institutions, hospitals, and religious structures (minimum 1 km) Proximity to existing or planned waste processing facilities Area with low population density and low alternative land use value Suitable for scientific land with proper engineering design.

**d. Infrastructure Facilities:**

Space for entrance gate with proper signage and lighting, Area for weighbridge and vehicle inspection, Provision for office space and worker facilities, Green belt of minimum 20 meters for landscaping along the boundary Perimeter fencing of at least 2 meters height, Provision for leachate management and environmental monitoring facilities.

Considering the above facts, it has been informed that allocation of an alternate site is essential to:

- Comply with directions of the Hon'ble and statutory obligations;
- Ensure sustainable waste management for the growing population of Mancherial;
- Mitigate hazards, air pollution, and stench affecting surrounding residents;
- Enable the Corporation to discontinue dumping at the unsuitable Andalamma Colony site once the legacy waste bio-mining is complete.

While mentioning the above facts, it has been requested to facilitate the allocation of a suitable site for the establishment of a modern, scientifically engineered Municipal Solid Waste Management and Disposal Facility in Mancherial Municipal Corporation.

In this regard it is informed that, this office vide reference 2<sup>nd</sup> cited, has requested the Revenue Divisional Officer, Mancherial to submit the land identification report along with location sketch in respect of available government land for the establishment of a modern, scientifically engineered Municipal Solid Waste Management and Disposal Facility as requested by the Commissioner, Municipal Corporation, Mancherial.

Accordingly, vide reference 3<sup>rd</sup> cited, the RDO, Mancherial has reported that, the Tahsildar, Mancherial & Hajipur mandal have submitted that there is no available Government land and beside near villagers are also objected for establishment of a modern, scientifically engineered Municipal Solid Waste Management and disposal Facility.

In view of the above and as per the report submitted by the Revenue Divisional Officer, Mancherial, it is hereby informed that, there is no suitable Government land available for establishment of a modern, scientifically engineered Municipal Solid Waste Management and disposal Facility in Mancherial Municipal Corporation.

It is further informed that the present residents of the Andalamma colony were aware of the already existing dumping yard before house site pattas were granted to them. It is also a fact that due to rapid urbanisation and competing interests at play in matter of land use for public purpose, any attempt to select a piece of land for dumpyard will invite resistance from local residents.

Hence it is requested to take appropriate steps for utilizing the existing dumping yard at Andalamma Colony for managing the Municipal Solid Waste(MSW) duly following the Municipal Solid Waste Management Rules,2016 and other regulatory compliances.

Yours faithfully,  
**Sd/- Kumar Deepak, I.A.S.,**  
**District Collector, Mancherial.**

//F.B.O//



**Superintendent-D**  
**Collectorate, Mancherial.**

**OFFICE OF THE MUNICIPAL CORPORATION, MANCHERIAL**  
**Mancherial District, Telangana State**

**PUBLIC AWARENESS PROGRAM SCHEDULE**

(Submitted in compliance with directions of the Hon'ble National Green Tribunal)

The Mancherial Municipal Corporation submits the following schedule of public awareness programs being conducted in compliance with the directions of the Hon'ble National Green Tribunal and in accordance with the Municipal Solid Waste Management Rules, 2016.

Sl. No.	Activity Description	Target Group	Frequency	Mode of Awareness	Responsible Officer
1	Door-to-door awareness on wet & dry waste segregation	Households in 36 wards	Weekly	IEC pamphlets, verbal interaction	Sanitary Inspectors
2	Community meetings near Andalamma Colony	Local residents	Monthly	Public meetings	Sanitary Supervisor
3	School awareness programs on waste reduction & 3Rs	School students	Quarterly	Presentations & demonstrations	Swachh Bharat Team
4	Fire safety and precaution awareness	Residents near dumping yard	Quarterly (before summer)	Demonstrations & notices	Fire & Safety Officer
5	Display of signage and banners	Public areas & dumping yard	Continuous	Flex boards & hoardings	Town Planning wing
6	Distribution of IEC material	Households & shops	Continuous	Pamphlets & posters	Swachh Mitras

**Objective:** To create awareness among residents, commercial establishments, and stakeholders regarding:

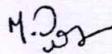
- Source segregation of waste
- Fire prevention at MSW sites
- Environmental protection

- Odour and pollution control
- Health and sanitation practices

Records of attendance, photographic documentation, and monthly summaries are maintained and reviewed by the Municipal Commissioner. These initiatives aim to improve source segregation, reduce environmental nuisance, prevent fire incidents, and ensure community participation.

  
Commissioner

Mancherial Municipal Corporation



**OFFICE OF THE MUNICIPAL CORPORATION, MANCHERIAL**  
**Mancherial District, Telangana State**

**GRIEVANCE REDRESSAL MECHANISM DETAILS**

(Submitted in compliance with directions of the Hon'ble National Green Tribunal)

The Mancherial Municipal Corporation has established a structured grievance redressal mechanism to address public complaints relating to Municipal Solid Waste Management, including issues of smoke, odour, fire incidents, and environmental or health concerns.

**Grievance Redressal Structure**

**1. Complaint Registration Channels**

- 24x7 Municipal Control Room
- Phone / WhatsApp Complaint Number
- Written complaints at Municipal Office
- Online complaint portal (if applicable)

**2. Nodal Officers:**

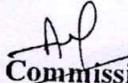
Level	Officer	Responsibility
Field Level	Sanitary Inspector	Initial inspection & action
Supervisory	Municipal Health Officer	Verification & corrective measures
Final Authority	Municipal Commissioner	Monitoring & escalation

**3. Time-bound Resolution Framework**

- Complaint registration: Immediate
- Site inspection: Within 24 hours
- Corrective action: Within 48-72 hours
- Closure confirmation to complainant

In emergency situations such as fire or severe pollution incidents, immediate response measures are undertaken including deployment of water tankers, intimation to Fire Services, and reporting to Telangana State Pollution Control Board and the Hon'ble Tribunal.

The Mancherial Municipal Corporation assures that all grievances will be addressed promptly in a time-bound manner, records are maintained, and monthly reviews are conducted to ensure transparency and accountability, protection of public health and environment in compliance with MSW Management Rules, 2016.

  
Commissioner  
Mancherial Municipal Corporation  

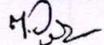

Grievance Redressal:

- A dedicated grievance redressal counter has been set up at the dumping yard site.

Grievance Management Procedure:

- **Schedule Announcement:** It is recommended to inform the public in advance regarding the specific day and time of the weekly grievance session using public announcements (megaphones/loudspeakers) or notice boards.
- **Registration:** All incoming complaints should be recorded in a **Grievance Register**. Providing a token or a formal acknowledgment receipt to the complainant will help build public trust and accountability.
- **Resolution Timeline:** The proposed timeline of resolving issues within 3 to 4 days. Continuous monitoring is essential to ensure this is strictly implemented at the ground level.



  
Commissioner  
Mancherial Municipal Corporation  


### Waste Management Report:

- **Waste Generation:** A total of **45 metric tonnes** of waste is generated daily from all **36 wards** within the Mancherial area.

### Collection and Transportation:

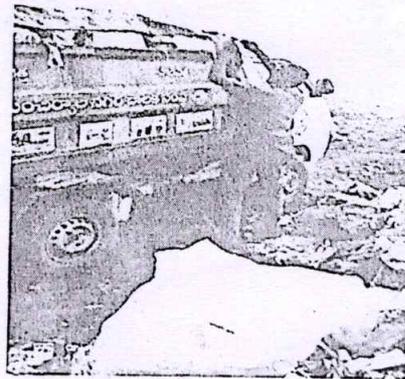
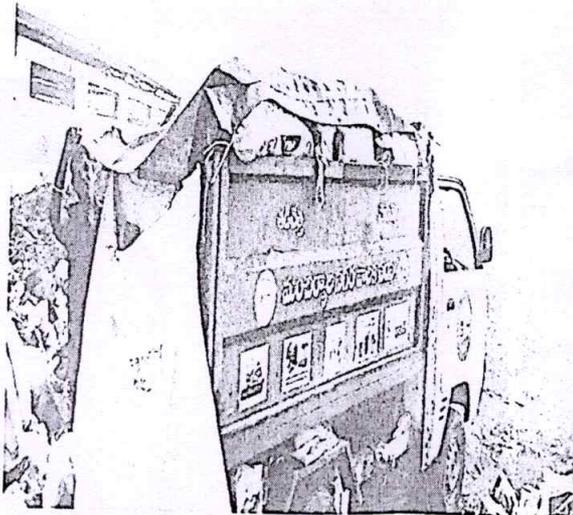
- All Swachh Trolleys operating in the Mancherial area are partitioned into sections to collect **wet and dry waste** separately.
- These Swachh Trolleys visit every household across the 36 wards to collect segregated waste.
- During transportation to the dumping yard located in Andalamma Colony, the trolleys are covered with **polythene sheets/Covers** to ensure that no waste falls onto the roads.

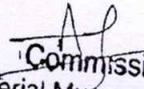
### Processing at the Dumping Yard:

- The dry waste arriving at the dumping yard is further processed; plastic, paper, and cloth are segregated and shifted to the DRCC (Dry Resource Collection Centre).
- The remaining dry waste cardboard, glass, and other materials are collected by the waste pickers at the dumping yard.
- The remaining waste is processed through **Bio-mining**.

### Current Status:

- As of **September 5, 2025**, approximately **100%** of the legacy waste at the Andalamma Colony dumping yard has been cleared through the Bio-mining process.



  
 Commissioner  
 Mancherial Municipal Corporation  
 H. 32